

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.2223 OF 2003

New Delhi, this the 11th day of September, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri Banwari Lal, LDC
Guru Nanak Eye Centre
Govt. of Delhi, Maharaja Ranjit Singh Marg,
New Delhi.

(By Advocate : Ms.Dharam Deshna)

....Applicant

Versus

1. The State of N.C.T. of Delhi
through Secretary (Medical) M and PH,
Health and Family Welfare Department,
Ninth Floor 'A' Wing,
Delhi Secretariat, New Delhi.

2. The Director
Prof. and Head
Guru Nanak Eye Centre, Maulana Azad
Medical College,
New Delhi.

.....Respondents.

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant was appointed as a Ward Boy in June, 1969 in G.B. Panth Hospital. Guru Nanak Eye Centre is one of the branches of the said hospital. The applicant was involved in a case FIR No.26/93 punishable with respect to offence under Section 7 read with Section 13 of the Prevention of Corruption Act.

2. In February, 2002, the suspension order as so passed qua the applicant was revoked. On 28.9.2002, the learned Special Judge, Delhi has acquitted the applicant.

3. By virtue of the present application, the applicant seeks that a direction should be given to



pay all the allowances from the date of suspension to him besides benefit of Vth Central Pay Commission's recommendations.

4. The applicant has placed on record a certified copy of the order passed by the Special Judge, Delhi whereby he has been acquitted. Keeping in view this fact, it would be in the fitness of thing and accordingly, it is directed that respondent No.2 will consider the totality of the facts and pass an order preferably within four months from the date of receipt of a copy of this order pertaining to the pay and allowances of the applicant.

5. The OA is disposed of at the admission stage itself.

DASTI.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

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